

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1122 of 2020

IN THE MATTER OF:

Shailaja Vaibhav Patil & Anr.Appellants

Vs.

Harshad Deshpande & Ors.Respondents

Present:

For Appellants: Mr. Prathamesh Kamat, Mr. Gaurav Nair and Ms. Pranati Bhatnagar, Advocates.

For Respondents: Mr. Rohit Rathi, Advocate for R-1.

With

Company Appeal (AT) (Ins) No. 1123 of 2020

IN THE MATTER OF:

Citi Co-Operative Credit and Capital Ltd.Appellant

Vs.

Harshad Deshpande & Ors.Respondents

Present:

For Appellant: Mr. Kritya Sinha and Ms. Annie Matthew, Advocates.

For Respondents: Mr. Rohit Rathi, Advocate for R-1.

O R D E R
(Virtual Mode)

20.01.2021: Learned Counsel for the Respondent No. 3 submits that he has filed the 'Counter Affidavit', which is taken on record. Learned Counsel for Respondent No. 1 submits that he does not want to file any 'Counter Affidavit'.

Learned Counsel for the Appellant in Company Appeal (AT) (Ins) No. 1122 and 1123 of 2020 submits that he does not want to file any Rejoinder.

Learned Counsel for the Respondent No. 5 submits that the impugned order has been challenged in another Appeal i.e. Company Appeal (AT) (Ins) No. 11 of 2021 and that Appeal is fixed on 09.02.2021. He submits that all these Appeals should have been heard together.

Prayer Allowed. It is directed that these Appeals be listed along with Company Appeal (AT)(Ins) No. 11 of 2021 on **09th February, 2021** before appropriate Bench.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)